

3.1.94

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1Hon. Miss Usha Sen, A.M.

Sri B.N. Singh learned counsel appears for the applicant. This is a fresh case for admission. The applicant was working at Juhi, N.R. Kanpur, as Assistant Station Master. He was issued a transfer order dated 12.12.91 transferring him from Juhi to Somna. He represented against the transfer order on 18.12.91 (Annexure A-4). Apparently, as a consequence of this representation followed by some ^{more} he was allowed to work again at Juhi w.e.f. 18.9.92 (Annexure A-20)

The applicant ~~was~~ sought ^{the} relief, firstly, for cancellation of the said transfer order dated 12.12.91 as well as a subsequent transfer order dated 7.4.92 transferring him from somna to Maitha. The second relief sought for him is for payment of salary and allowances w.e.f. 3-2-92 to 2.11-92.

The first relief, viz., cancellation of the aforesaid transfer order has become in-fructuous as the applicant has already been transferred ^{back} to Juhi and has been working there w.e.f. 18.9.92. As regards the second relief it is seen that the first representation made by the applicant to the appropriate administrative authorities was on 10.8.93 (Annexure A-23) followed by another representation dated 11.11.93. No reply has been received to these representations. It is seen that six months have ^{not} elapsed since the date of his first representation. As such the O.A. is premature. However, the respondents are hereby directed to give a reasoned reply to the aforementioned two representations (dated 10.8.93 and 11.11.93 respectively) within a period of two months from the date of communication of this order and also to pay his salary and other allowances as due within this period. With this direction the O.A. is disposed of at admission stage.

Usha Sen
A.M.

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